

**CENTRAL ADMINISTRATIVE TRIBUNAL  
PRINCIPAL BENCH**

C.P. NO.318 of 2004  
IN  
O.A. NO.2971 of 2003

New Delhi, this the 25<sup>th</sup> day of November, 2004

**HON'BLE SHRI SHANKER RAJU, MEMBER (J)  
HON'BLE SHRI SARWESHWAR JHA, MEMBER (A)**

Shri S.K. Mathur  
Ex-Chief Producer,  
Under Director General, Doordarshan,  
Resident of 211, Mavilla Apartments,  
Mayur Vihar, Phase-I,  
New Delhi-110091. ....Applicant.  
(Applicant in person though his counsel is absent)

versus

1. Shri Vavin Kumar, I.A.S.,  
Director General,  
Doordarshan Directorate,  
Mandi House,  
Copernicus Marg,  
New Delhi-110002.
2. Shri S.K. Arora,  
under Secretary (VIG),  
Ministry of I & B,  
Shastri Bhawan,  
New Delhi.
3. Shri Navin Chawla, I.A.S.,  
Secretary,  
Ministry of I & B,  
Shastri Bhawan,  
New Delhi-110001. ....Respondents.

**(By Advocate : Shri J. Nath)**

**ORDER (ORAL)**

**SHRI SHANKER RAJU, MEMBER (J) :**

Learned counsel heard.

2. In the light of the order passed by the High Court of Delhi whereby by way of an interim order disciplinary proceedings are allowed to be continued. The respondents have now taken a view to release the retiral dues of the applicant and to this effect orders have also been passed on 3.11.2004, which were issued by the Pay and Accounts Office (IRLA). It is a substantial compliance of our order, as we find that the applicant has been referred to as 'suspended employee'. To this

*S. Raju*  
effect, learned counsel of the respondents stated that it is a typographical error, which will be corrected by issuing a corrigendum.

3. In this view of the matter, respondents are directed to issue a corrigendum as undertook by the respondents' counsel. They are further directed to pay the retiral dues to the applicant. Accordingly CP is disposed of. Notices are discharged.

*S. Raju*  
(SARWESHWAR JHA)  
MEMBER (A)

*S. Raju*  
(SHANKER RAJU)  
MEMBER (J)

/ravi/